

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 772 & 773 OF 2018 IN
DFR NO. 2158 OF 2018

Dated: 23rd July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rai Bahadur Seth Shreeram Narasingdas Pvt Ltd **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Arunima Kedia

Counsel for the Respondent(s) : Mr. Sriranga S.
Ms. Sumana Naganand
Mr. Balaji Srinivasan
Ms. Srishti Govil
Ms. Pratiksha Mishra
Mr. Mayank Krshirsagar for R-2 to R-5

ORDER
IA NO. 772 OF 2018
(Leave to file Appeal)

We have heard the learned counsel, Ms. Arunima Kedia, appearing for the Appellant and the learned counsel, Mr. Sriranga S., appearing for the Respondent Nos. 2 to 5. Other Respondent, though served, are unrepresented.

In the light of the submissions made by the learned counsel appearing for the Appellant and the Respondent and after perusal of the statement made in the application, we find the same satisfactory and accepted. IA is allowed. Application for leave to file the Appeal is granted and stands disposed of.

IA No. 773 2018
(For Condonation of Delay in Filing the Appeal)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 2 to 5. Other Respondents, though served, are unrepresented.

The learned counsel appearing for the Appellant submitted that, there is a delay of 167 days in filing the Appeal. Further, she pointed out and submitted that, in the light of the submissions made and the reasoning given at para 3 of the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

The learned counsel appearing for the Respondent Nos. 2 to 5 submitted that, in the light of the objection filed for condoning the delay in filing the appeal may kindly be taken into consideration and appropriate order may kindly be passed.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 2 to 5 , as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, the Appellant has explained the delay satisfactorily in the application and sufficient cases has been shown. The same was accepted and the delay in filing the Appeal is condoned. IA is allowed.

DFR NO. 2158 2018

Registry is directed to number the appeal and list the matter for admission on **25.07.2018** along with IA filed by the Appellant.

(S. D. Dubey)
Technical Member
pr/vt

(Justice N. K. Patil)
Judicial Member